

(10)

To,
The Registrar of National Green Tribunal OA-73/2025/EZ
Eastern Zone, Kolkata
Pin No.700157
West Bengal

Date:10/03/2025

NGT, EZZ, KOLKATA
Receipt No. NGT/EZB/Kol/117
Date: 10/03/2025

Allegation Letter.D.B.054-2-25(D)

Sub: Violation of Environmental Rules by Pollution Control Board, Assam

Sir,

You will appreciate that considering the severe air pollution potential of brick industries and possible impacts on health of people residing nearby the kiln, Govt of India vide Notification number GSR 143(E) dtd. 22.02.2022 notified the Environment (Protection) Amendment Rules, 2022, in which specified sitting criteria for brick industries (Annexure-I) were mandated. The provisions of the Notification have to be implemented by a State Pollution Control Board (SPCB) whenever permission is granted to establish a brick industry. It may be noted that Govt of India, through the said notification, mandates that the location of a brick kiln be fixed at least 800 m from any residential house or it should be at least 1 km away from an existing brick kiln chimney.

It is observed that Pollution Control Board, Assam is blatantly violating the provision of the said Rules framed by Govt of India for personal gains of officials involved in granting the Consent to Establish (CTE) for brick kilns thereby causing threat to the environment and human health. The regulator of the Environmental Rules is violating the Rules itself in Assam. It is understood that A few officials of Pollution Control Board, Assam are blatantly violating the provisions of the said Rules , for personal gains, showing thumbs down to the Environmental Rules of the country.

An example of granting CTE to a brick unit, M/s JAI Brick industry by Ms Mousumi Bardalai, Additional Chief Environmental Engineer is mentioned here (Annexure-II). CTE was granted to establish the said Unit in the middle of a village and within 200 m from village houses and within 300 m away from another existing brick kiln. The concerned officials resorted to hiding of facts or distance criteria intentionally while granting CTE to establish polluting brick kilns very near to residences and near to other kilns in violation of the said rules. Note history of the processing of application in online consent management portal (OCMMS) is attached, in which it may be observed that the application had been processed only for personal gain.

Chairman Arup Kr Mishra is allowing the officials to continue with this malpractices though there has been public complaints against such permission granted by a few corrupt officials of PCBA. Copy of one public complaint is attached (Annexure-III)

This is one of the many such cases where the named official permitted many brick kilns to establish in villages, for personal gains, in total violation of the mentioned environmental notification and this has resulted in irreparable losses to the environment and human health.

This has already drawn public resentment against the corrupt Board officials, who are totally protected by the Chairman of the Board and thereby encouraging the officials for corrupt practices and damaging of the environment. This has already invited public grievances against the Board official but the highest authority in the Board in encouraging such corrupt practices for personal gain

PCBA may be directed to suspend the CTE granted to the Unit. Corrupt PCBA officials, as identified, to be made liable for financial compensation to the Industry, which has already set up the Unit with permission from the Board.

Judicial

We request the Hon'ble NGT to intervene into the matter and pass an order with exemplary punishment to the corrupt officials of the Board so as to save the environment and also to set an example so that PCBA Officials do not resort to corrupt practices in giving permission to any brick industry in the State in violation of the Environmental Rules framed for the protection of the Environment. We also kindly request the hon'ble NGT to examine the role played by the Chairman of PCBA, the highest authority in the Board, for his indulgence in granting permission to establish brick kilns in violation of the Rules, even after there was strong public complaint submitted to the Chairman against the establishment of M/s Jai Brick industry.

Thanking You,
Yours Faithfully


Dulal Bora. 10/03/2025
S/O -Late. Deben Bora.
House No-118.
Rajib Gandhi Path.
Kainadhara Tiniali
Khanapara, Guwahati-781022.
Dist-Kamrup(M).(Assam)
Ph. No-9435707133.
Email- associatesdbpa@gmail.com


भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943

No. 140]

NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्:-

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम ³
		चिमनी की न्यूनतम ऊंचाई (भट्टों की बटिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊँचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
-	भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
-	भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
2. विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्रासि शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
3. सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में $\geq 4\%$ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकल्पित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
6. ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
8. ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
9. ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
10. ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
11. ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।
12. कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

PM (normalized) = (PM (measured) x 4%) / (% of CO₂ measured in stack), no normalization in case CO₂ measured \geq 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

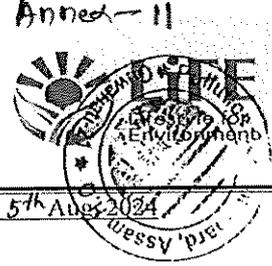


Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No. PCBA/BONG/T-1352/24-25/222

Dated Guwahati, the 5th Aug 2024

CONSENT TO ESTABLISH

'CONSENT TO ESTABLISH' (CTE), under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules framed there under, is granted to:

- i) Name of the unit : M/s JAI Brick Industry.
ii) Name of the Occupier / Applicant and Designation : Mijanur Rahman, Proprietor.
iii) Address of the unit : Vill- Baguriguri, P.O- Malibari Pather Bazar, Boko, South Bank, Kamrup (R), Assam-783129
iv) Project cost : Rs. 75 (In lakhs)
v) Type of Project/Category : Bricks Manufacturing Unit (Orange Category)
vi) Details of Product :

Sl. No.	Product	Quantity
1	Clay Bricks	75,00,000 Nos./ season

TERMS AND CONDITIONS:

1. The applicant shall adopt only zig-zag technology or vertical shaft for the production of brick as per the notification issued by MoEF&CC, GOI vide G.S.R.143(E), dtd.22.02.2022.
2. This Consent to Establish (CTE) has been accorded based on the particulars furnished by the applicant vide **Application ID: 2844183** and subject to addition of further or more conditions, if so warranted by subsequent developments. The CTE will automatically become invalid, if any change or alteration or deviation made in actual practice.
3. 'Consent to Establish' will be valid till the date of commissioning of the unit or seven (7) years whichever is earlier.
4. The CTE may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
 - a) Violation of any Terms and Conditions of this CTE;
 - b) Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts;
 - c) If any genuine complaint received.
5. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, or modernization of the project.
6. The project authority shall install a Display Board as per the Board's notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021 (Appendix-A).
7. The project proponent shall develop a greenbelt/plantation area with native trees covering atleast 33% of the total plot area.
8. Proper housekeeping has to be maintained. The unit shall not burn any waste within premises.
9. The project authority shall obtain 'Consent to Operate' from the Board before starting the unit.

Contd...p/2

10. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981, as amended, any Officer, empowered by the Board on its behalf shall have without interruption, the right at any reasonable time to enter the unit for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTE.

Specific Conditions:

A) Air Aspects:

1. Type of Fuel (used) : Coal
2. The unit shall strictly comply with the guidelines issued by MoEF&CC, GOI vide G.S.R.143(E), dtd.22.02.2022, as mentioned herein under:

Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
	Minimum stack height (Vertical Shaft Brick Kilns)	14m (atleast 7.5m from loading platform)
	-Kiln capacity less than 30,000 bricks per day	
	-Kiln capacity equal or more than 30,000 bricks per day	14m (atleast 7.5m from loading platform)
	Minimum stack height (Other than Vertical Shaft Brick Kilns)	
	-Kiln capacity less than 30,000 bricks per day	24 m
	-Kiln capacity equal or more than 30,000 bricks per day	27 m

- i) All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, firewood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
 - ii) Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid by the CPCB for monitoring of emissions.
 - iii) Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:
 - iv) $PM \text{ (normalized)} = PM \text{ (measured)} \times 4\% / (\% \text{ of } CO_2 \text{ measured in stack})$, no normalization in case CO₂ measured $\geq 4\%$. Stack height (in meter) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and maximum of two shall apply.
 - v) Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by Pollution Control Board, Assam time to time.
 - vi) The ash generated in the brick kiln shall be fully utilized in-house in brick making.
 - vii) All necessary approvals from the concerned authorities including mining department shall be obtained for extracting the soil to be used for brick making in the brick kiln.
 - viii) The brick kiln owner shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
 - ix) Vehicles shall be covered during transportation of raw materials/bricks.
3. Coal shall be stored in shed.
 4. The unit shall comply with ambient noise level standard, as notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998 as mentioned herein under;

Limit in dB (A) Leq	
Day Time (6:00 AM - 10:00 PM)	Night Time (10:00 PM - 6:00 AM)
75	70

5. The unit shall ensure that fugitive emissions from its activities are controlled in and around the factory premises by adequate sprinkling of water.
6. The unit shall install permanent monitoring platform with proper monitoring facilities as per CPCB Guidelines for Emission Regulation Part-III (Appendix-B).

B) Water Aspects:

1. Source of Water : Ground water.
2. Details of water consumption and effluent generation:-

Sl. No.	Name	Quantity
1	Raw water Consumption	8.0 KLD
2	Effluent Generation	0.5 KLD

Contd...p/3



3. Permission shall be obtained from the Central Ground Water Authority (CGWA) for the extraction of ground water, if applicable.
4. i) Storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through sedimentation tank.
ii) For storm water discharge, the unit shall comply with general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R. 422 (E); dated 31.12.1993 (Appendix-C).

C) Solid Waste Aspects:

1. Adequate facility shall be created for collection, storage, transportation, treatment and disposal of solid waste generated from the unit.
2. Adequate system shall be adopted on reduction of waste generation and enhancement of re-utilization and recycling of waste materials.
3. Solid waste generated in the unit shall be disposed of as per the provisions of Solid Waste Management Rules, 2016.

The unit shall submit compliance report of the mandated conditions by April 15th every year to Member Secretary, PCBA as well as to Regional Office, South Bank till the completion of the project. The Board will have the liberty to withdraw the CTE, if adequate pollution control and safety measures are not implemented by the unit.

M. Bardalai
(M. Bardalai)

M. Bardalai
Senior Environmental Engineer

Memo No. PCBA/BONG/T-1352/24-25/222-A
1342

Dated Guwahati, the Aug, 2024

Copy to:

1. M/s JAI Brick Industry, Vill- Baguriguri, P.O- Malibari Pather Bazar, Boko, South Bank, Kamrup (R), Assam-783129- for information and compliance of conditions.

M. Bardalai
(M. Bardalai)

M. Bardalai
Senior Environmental Engineer



**Pollution Control Board, Assam
Bamunimaidam, Guwahati-21**



NOTIFICATION

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11th Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

Member Secretary

Memo No. PCBA/LGL-95/2021/Notification/01-A

Dated Guwahati, the 11th Nov, 2021

Copy to:

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandini Barta" on 12.11.2021.
5. Notice Board, Head Office / Website (www.pcbassam.org), PCBA.

[Handwritten signature]

[Handwritten signature]
Member Secretary



Location of sampling port as per CPCB's Emission Regulation Guideline Part III

2.3.0 Location of Sampling Port

To ensure laminar flow the sampling ports shall be located at atleast 8 times chimney diameter down stream and 2 times up stream from any flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine up stream, down stream distances.

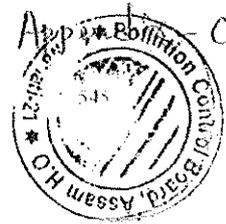
$$D_e = \frac{2LW}{L+W}$$

Where L = Length in m, W = width in m.

Sometimes it may so happen for existing chimneys that sufficient physical chimney height is not available for desired sampling location in such cases additional traverse points shall be taken as given under 2.4.0.

The sampling port should be preferably provided on the delivery side of duct or chimney and not on the suction side.

M. Gaudin
Senior Environmental Engineer
Pollution Control Board, Assam
(Department of Environment and Forest,
Govt. of Assam)
Bamunimaidam, Guwahati-21



¹[SCHEDULE - VI]
(See rule 3A)

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL
POLLUTANTS PART-A : EFFLUENTS

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water- 100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids.	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
4.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.
² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

Handwritten signature

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorine mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand ¹ [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R.176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
¹ 24.	***	*	*	*	*
¹ 25.	***	*	*	*	*
¹ 26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
¹ 28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
² 31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

[Handwritten signature]

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
40.	***	*	*	*	*

Mr. Gaudan

Senior Environmental Engineer
Pollution Control Board, Assam
(Department of Environment and Forest,
Govt. of Assam)
Bamunimaidam, Guwahati-21

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

প্রতি,

মাননীয় অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদৰ অধ্যক্ষ মহোদয়ৰ সমীপেযু।

তাং ২৩/১২/২০২৪

বিষয় :- কামৰূপ জিলাৰ বটিয়ামাৰী গাঁৱত স্থাপন কৰা JAI (JAIE) ইটাভাটাৰ NOC, অনুমতি বাতিলৰ Close Downৰ বাবে আবেদন। লগতে চৰকাৰী গাইডলাইন ভংগ কৰি ইটাভাটাৰ অনুমতি প্রদানত জড়িত শ্ৰীনগেন বড়োৰ ওপৰত শাস্তিমূলক ব্যৱস্থা গ্ৰহণৰ বাবে আবেদন।

মহাশয়,

সন্মান পূৰ্বক বিনীত নিবেদন এই যে, আমি কামৰূপ জিলাৰ ছমৰীয়া বাজহ চক্ৰ বিষয়াৰ কাৰ্যালয়ৰ অন্তৰ্গত বটিয়ামাৰী, কাহিবাবী আৰু পুঠিমাৰী গাঁৱৰ কৃষিজীৱী লোক আৰু কাহিবাবী মধ্য ইংৰাজী বিদ্যালয়ৰ ছাত্ৰ-ছাত্ৰী। যোৱা ৩০-০৩-২০২৪ ইং তাৰিখ এক আবেদন পত্ৰযোগে বটিয়ামাৰী গাঁৱত মঃ জাকিৰ হুছেইনসহ আন কেইবাজন যুৱকে স্থাপন কৰিব ধৰা JAI (JAIE) ইটাভাটা স্থাপনৰ বাবে NOC তথা অনুমতি প্রদান নকৰিবলৈ আমি আপোনাক প্ৰাৰ্থনা কৰিছিলোঁ। কিন্তু আমাৰ আপত্তিক আওকাণ কৰি অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদৰ বামুণীগাঁও আঞ্চলিক কাৰ্যালয়ৰ পৰা কাৰ্যবাহী অভিযন্তা শ্ৰীনগেন বড়োৱে ইটাভাটাৰ মালিকৰ লগত গোপন বুজাবুজি কৰি কিছুদিন পূৰ্বে আপোনালোকৰ সহযোগত ইটাভাটাটোক NOC তথা অনুমতি প্রদান কৰা বুলি জানিব পৰা গৈছে। শস্য উৎপাদিত কৃষিভূমিত স্থাপিত JAI (JAIE) ইটাভাটাৰ দূৰত্ব ঘন জনবসতিপূৰ্ণ এলেকাৰ পৰা ৫০ মিটাৰ মান, কাহিবাবী মধ্য ইংৰাজী বিদ্যালয়ৰ পৰা দূৰত্ব ২০০ মিটাৰ মান, বটিয়ামাৰী অঙ্গনৱাড়ী কেন্দ্ৰৰ পৰা দূৰত্ব ২০০ মিটাৰ মান, বটিয়ামাৰী গাঁৱত পূৰ্বে স্থাপন কৰা BSI ইটা ভাটাৰ পৰা দূৰত্ব প্ৰায় ৭০০ মিটাৰ মান। ইটাভাটাটো স্থাপন কৰিলে কাষৰীয়া কৃষিজীৱী লোকৰ কৃষিভূমি ক্ষতিগ্ৰস্ত হোৱাৰ লগতে অঞ্চলবাসী ৰাইজ আৰু ছাত্ৰ-ছাত্ৰী ব্যাপক ক্ষতিৰ সন্মুখীন হ'ব।

যোৱা ৩০-০৩-২০২৪ ইং তাৰিখে আপোনাক দিয়া আবেদন ভিত্তিত অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদৰ বিষয়া শ্ৰীকুলেন তালুকদাৰ আৰু আমিনগাঁও আঞ্চলিক কাৰ্যালয়ৰ অভিযন্তা শ্ৰীসঞ্জীৱ কাকতিয়ে চৰজমিন তদন্ত চলাই চৰকাৰী গাইডলাইন মতে অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদে JAI (JAIE) ইটাভাটাটো স্থাপনৰ বাবে NOC তথা অনুমতি প্রদান কৰিব নোৱাৰে বুলি আমাক জনাইছিল। কিন্তু চৰকাৰী গাইডলাইন ভংগ কৰি শ্ৰীনগেন বড়োৰ সহযোগত আপোনালোকে ইটাভাটাটোক NOC তথা অনুমতি প্রদান কৰি আমাৰ লগত অন্যায় কৰা পৰিলক্ষিত হৈছে। সেয়েহে অতি শীঘ্ৰে JAI (JAIE) ইটাভাটাৰ NOC তথা অনুমতি বাতিল কৰি আমাৰ উপকাৰ সাধন কৰে যেন। এয়ে মহোদয়ৰ ওচৰত আমাৰ সবল প্ৰাৰ্থনা। ইতি।

প্ৰতিলিপি প্ৰেৰণ :

- ১। মাননীয় মুখ্যমন্ত্রী, অসম, দিছপুৰ, গুৱাহাটী-৬।
- ২। মাননীয় অভিভাৱক মন্ত্রী, দিছপুৰ, গুৱাহাটী-৬।
- ৩। মাননীয় কৃষিমন্ত্রী, অসম, দিছপুৰ, গুৱাহাটী-৬।

আপোনাৰ বিশ্বাসী-

1. Bishram Biswas (ৱাটছমাৰ্চ)
২. ৬৭৬৪ বিশ্বাস
3. Sukram Biswas.
4. বিশ্বাস বিশ্বাস
5. বিশ্বাস বিশ্বাস
6. বিশ্বাস বিশ্বাস

শ্রী বিনুজয় জাধিকারী
শ্রী বসু জাধিকারী



শ্রী অক্ষয় মণ্ডল
শ্রী অক্ষয় মণ্ডল
শ্রী অক্ষয় মণ্ডল
শ্রী অক্ষয় মণ্ডল
শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল
শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

Shri Bijoy Kumar

শ্রী অক্ষয় মণ্ডল

শ্রী অক্ষয় মণ্ডল

Mandal Mandal

Picabin Mandal



শ্রী অক্ষয় মণ্ডল



Basuder Mandal

श्रीमती विद्या -

श्री लक्ष्मी विद्या

- ① श्री गान्धी स्मृति
- ② Ramen-karmela
- ③ Ramkoy Karmakart.
- ④ Rajesh Karmakar
- ⑤ Chandana Karmakar
- ⑥ श्री रामेश्वर रामेश्वर
- ⑦ Padmalate Karmakart.
- ⑧ Manoj Mendel
- ⑨ Nazma Khatun



Rupali Mandal

Sumitra Mandal

Riya Das Mandal

Biplab Mandal

Atul Mandal

Supriya Mandal

Sri Chandee Moha Mandal -



ଶ୍ରୀ ଚନ୍ଦ୍ର ମୋହ ମଣ୍ଡଳ

Krishna Mandal

Ganesh Mandal.

गौडा मंडल

'Purnima Mandal

Jnan Mandal

जगद्विजय मंडल

आनंद विद्यालय

document keeper

श्री

देवनागरी मंडल

Ananda Mandal

Sugra Mandal

TAPASH MANDAL

शंभु

Gostaidas Ray

Sri Bishwanath Karmakar

Budhiswar Biswal

श्री

Sri Sangita Mandal

श्री

श्रीकल्याण मंडल

श्री

Gobinda Ray

Sri Dashami Mandal.

श्री

Lakshmi Mandal

Sabita Biswas